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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 875/2024**

**SMT. MAYA KAUR & ORS.**

..... Petitioners

Through: Mr. Pawan Reley, Mr. Akshay Lodhi,  
Mr. Sajal Awasthi and Ms. Simran  
Singh, Advocates.

versus

**UNION OF INDIA & ORS.**

..... Respondents

Through: Ms. Nidhi Banga, Sr. Panel Counsel  
with Mr. Kanishk, GP and Mr.  
Nishant Kumar, Advocate for R-1.  
Mr. Satyakam, ASC for GNCTD with  
Mr. Pradyut Kashyap, Advocate.  
Ms. Sangeeta Bharti, Standing  
Counsel with Ms. Malvi Balyan and  
Ms. Aarushi Behl, Advocates for R-3.  
Ms. Divya Swamy, Standing Counsel  
for MCD with Mr. Yagyawalkya  
Singh and Ms. Akriti Singh,  
Advocates for R-4 and 5.  
Mr. Raghuvinder Varma, ASC for  
NDMC with Mr. Ankit Goel, Asst.  
Law Officer, NDMC.

**CORAM:**

**HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD**

**ORDER**

**29.01.2024**

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1. The Petitioner has approached this Court for a direction to the Respondents to pay a sum of Rs.20 lakh to the Petitioners in terms of the judgment passed by the Apex Court in Balram Singh v. Union of India, 2023

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## SCC OnLine SC 1386.

2. The Petitioners herein are the widows of workers who lost their lives in manual scavenging. It is stated that the State Government under its policy has given a sum of Rs. 10 lakhs to the family of the persons who have died in between, including the Petitioners herein. The Apex Court in Balram Singh v. Union of India, **2023 SCC OnLine SC 1386**, has observed as under:-

### *“Directions*

**104.** *In view of the above discussion, the following directions are issued:*

*(1) The Union should take appropriate measures and frame policies, and issue directions, to all statutory bodies, including corporations, railways, cantonments, as well as agencies under its control, to ensure that manual sewer cleaning is completely eradicated in a phased manner, and also issue such guidelines and directions as are essential, that any sewer cleaning work outsourced, or required to be discharged, by or through contractors or agencies, do not require individuals to enter sewers, for any purpose whatsoever;*

*(2) All States and Union Territories are likewise, directed to ensure that all departments, agencies, corporations and other agencies (by whatever name called) ensure that guidelines and directions framed by the Union are embodied in their own guidelines and directions; the states are specifically directed to ensure that such directions are applicable to all municipalities, and local bodies functioning within their territories;*

*(3) The Union, State and Union Territories are directed to ensure that full rehabilitation (including*



*employment to the next of kin, education to the wards, and skill training) measures are taken in respect of sewage workers, and those who die;*

*(4) The court hereby directs the Union and the States to ensure that the compensation for sewer deaths is increased (given that the previous amount fixed, i.e., Rs. 10 lakhs) was made applicable from 1993. The current equivalent of that amount is Rs. 30 lakhs. This shall be the amount to be paid, by the concerned agency, i.e., the Union, the Union Territory or the State as the case may be. In other words, compensation for sewer deaths shall be Rs. 30 lakhs. In the event, dependents of any victim have not been paid such amount, the above amount shall be payable to them. Furthermore, this shall be the amount to be hereafter paid, as compensation.*

*(5) Likewise, in the case of sewer victims suffering disabilities, depending upon the severity of disabilities, compensation shall be disbursed. However, the minimum compensation shall not be less than Rs. 10 lakhs. If the disability is permanent, and renders the victim economically helpless, the compensation shall not be less than Rs. 20 lakhs.*

*(6) The appropriate government (i.e., the Union, State or Union Territories) shall devise a suitable mechanism to ensure accountability, especially wherever sewer deaths occur in the course of contractual or “outsourced” work. This accountability shall be in the form of cancellation of contract, forthwith, and imposition of monetary liability, aimed at deterring the practice.*

*(7) The Union shall device a model contract, to be used wherever contracts are to be awarded, by it or its agencies and corporations, in the concerned*



*enactment, such as the Contract Labour (Prohibition and Regulation Act), 1970, or any other law, which mandates the standards - in conformity with the 2013 Act, and rules, are strictly followed, and in the event of any mishap, the agency would lose its contract, and possibly blacklisting. This model shall also be used by all States and Union Territories.*

*(8) The NCSK, NCSC, NCST and the Secretary, Union Ministry of Social Justice and Empowerment, shall, within 3 months from today, draw modalities for the conduct of a National Survey. The survey shall be ideally conducted and completed in the next one year.*

*(9) To ensure that the survey does not suffer the same fate as the previous ones, appropriate models shall be prepared to educate and train all concerned committees.*

*(10) The Union, State and Union Territories are hereby required to set up scholarships to ensure that the dependents of sewer victims, (who have died, or might have suffered disabilities) are given meaningful education.*

*(11) The National Legal Services Authority (NALSA) shall also be part of the consultations, toward framing the aforesaid policies. It shall also be involved, in co-ordination with state and district legal services committees, for the planning and implementation of the survey. Furthermore, the NALSA shall frame appropriate models (in the light of its experience in relation to other models for disbursement of compensation to victims of crime) for easy disbursement of compensation.*

*(12) The Union, State and Union Territories are hereby directed to ensure coordination with all the*



*commissions (NCSK, NCSC, NCST) for setting up of state level, district level committees and commissions, in a time bound manner. Furthermore, constant monitoring of the existence of vacancies and their filling up shall take place.*

*(13) NCSK, NCSC, NCST and the Union government are required to coordinate and prepare training and education modules, for information and use by district and state level agencies, under the 2013 Act.*

*(14) A portal and a dashboard, containing all relevant information, including the information relating to sewer deaths, and victims, and the status of compensation disbursement, as well as rehabilitation measures taken, and existing and available rehabilitation policies shall be developed and launched at an early date.”*

3. Similar directions were passed by this Court *vide* Order dated 23.11.2023 in Preeti v. Union of India & Ors., **W.P.(C) 15156/2023**.
4. It is well settled that when a person approaches a court and gets a declaration of law in his favour, it is expected that the State shall extend the same benefit to all the similarly situated persons without forcing those persons to approach the court of law. Applying the said principle in the facts of the present case, the Petitioners herein are similarly placed to the Petitioner in W.P.(C) 15156/2023, the Petitioners ought to have been granted the same benefit of additional Rs. 20 lakhs in terms of the judgment passed by the Apex Court in Balram Singh v. Union of India, **2023 SCC OnLine SC 1386**.
5. Resultantly, the writ petition is allowed. The Respondents are directed to pay the said amount within a period of six weeks from today.



6. This Court expects that the State will endeavour to pay the balance of Rs.20 lakh to all similarly placed persons instead of forcing the family members of persons who have lost their lives in manual scavenging to approach this Court by filing writ petitions.

**SUBRAMONIUM PRASAD, J**

**JANUARY 29, 2024**

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